

ITEM NO.1501

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s).1876/2019

KHAJA BILAL AHMED

Appellant(s)

VERSUS

THE STATE OF TELANGANA & ORS.

Respondent(s)

Date : 18-12-2019 This appeal was called on for pronouncement of judgment today.

For Appellant(s) Mr. Sidharth Luthra, Sr. Adv.
Ms. Dimya Adepu, Adv.
Dr. J. P. Dhanda, AOR
Mrs. Raj Rani Dhanda, Adv.
Mr. Vineet Dhanda, Adv.
Mr. N.A. Usmani, Adv.
Mr. Gopi Chand, Adv.
Ms. Shubhangni Jain, Adv.
Ms. Aayushi Sharma Khazanchi, Adv.

For Respondent(s) Mr. S. Udaya Kumar Sagar, AOR
Ms. Swati Bhardwaj, Adv.

Hon'ble Dr Justice D Y Chandrachud pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr Justice Hrishikesh Roy.

In terms of the signed reportable judgment, the appeal is allowed. The order of detention stands quashed.

Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER

(Signed reportable judgment is placed on the file)